

CBI Vs. Sh. D.S Sandhu and others.
CC No. 63/2019

05.06.2020

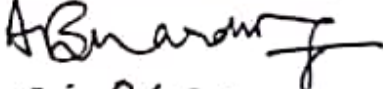
Present.- Sh. Brijesh Kumar Singh, Ld. Senior P.P for CBI.
Accused No. 5 Smt. Sudershan Kapoor in person along with Ld.
Counsel Sh. Y. Kahol.
Accused No. 12 Sh. Vikas Srivastava in person along with Ld.
Counsels Sh. I.D. Vaid, Sh. Ashok Angral and Sh. Dhruv Sehrawat..
Accused No. 7 Sh. Amit Kapoor in person.
Accused No. 8 Sh. Rishi Raj Behl in person.

(Through VC using Cisco webex app.)

Today, Accused no. 1 Sh. D.S. Sandhu has not joined the hearing through video conferencing. Ld. Counsel Sh. Y. Kahol submitted that he be exempted from joining the video conference for personal reasons. Request allowed for today. Accused No. 1 Sh. D.S. Sandhu shall remain present during hearing through video conferencing on next dates of hearing.

Accused No. 6 Sh. Ashwani Dhingra and Accused No. 11 Sh. Dal Bahadur Singh are represented by Ld. Counsel Sh. Manoj Kumar Verma who has expressed inability to join video conference as he says that he has no such facility. He has shown his reluctance for attending video conference by visiting Rouse Avenue District Court stating that he is diabetic and hence in the risk zone of *CORONA infection*. Moreover, he is residing in a containment zone.

So far as Accused No. 6 Sh. Ashwani Dhingra and Accused No. 11 Sh. Dal Bahadur Singh are concerned, nothing has been brought to the notice of the court why they are not joining the proceedings through video conferencing. Although, Ld. Sr. PP for CBI shall address arguments again with regard to those accused persons whose Ld. Counsels, due to compelling reasons are not able to join video conference but nothing stops Accused No. 6 Sh. Ashwani Dhingra and Accused No.


05.06.2020


11 Sh. Dal Bahadur Singh from joining the proceedings through video conferencing. Let a copy of this order be sent to Accused No. 6 Sh. Ashwani Dhingra and Accused No. 11 Sh. Dal Bahadur Singh and their counsel Sh. Manoj Kumar Verma for compliance.

Ld. Sr. PP for CBI further addressed arguments in the matter.

During the arguments when the allegations pertaining to Accused No. 12 Sh. Vikas Srivastava were submitted by the Ld. Sr. P.P. for CBI, Ld. Counsel Sh. I.D. Vaid sought permission to address arguments on behalf of Accused No. 12 Sh. Vikas Srivastava. The Ld. Counsel was allowed and he addressed arguments by reading cross examination of PW-23 Sh. Prakash Chand Srivastava as well as PW-48 Sh. Rama Kant Tiwari IO of the case. He however reserved leave to conclude his arguments after Ld. Sr. PP for CBI concluded the arguments on behalf of prosecution.

On the joint request, now the case shall be taken up on **Tuesday (09.06.2020), Wednesday (10.06.2020), Thursday (11.06.2020) and Friday (12.06.2020) at 11:00 am.** Let Ld. Sr. PP for CBI seek permission of Ld. District & Sessions Judge-cum-Special Judge, Rouse Avenue District Court, New Delhi to visit video conferencing room of Rouse Avenue District Court for all these dates of hearing in advance.

Copy of order be sent by whatsapp to the Ld. Sr. P.P. for CBI, all the accused persons and their Ld. Counsels.


(ARUN BHARDWAJ)
Special Judge (P.C. Act)(CBI-05)
Rouse Avenue District Court,
New Delhi/05.06.2020